

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

ORIGINAL APPLICATION No.965 of 1996.
DATE OF DECISION : 26-08-96

S. KRISHNA RAO

.. Applicant.

Vs

1. The sub Divisional Officer,
Telephone, Vizianagaram.
2. The Telecom District Engineer,
Vizianagaram.
3. The Chief General Manager,
Telecommunication,Doorsanchar Bhavan,
Nampally Station Road,Hyderabad.
4. The Chairman,
Telecom Commission,
New Delhi. .. Respondents.

Counsel for the Applicant : Mr. K.Venkateswara Rao

Counsel for the Respondents : Mr. V.Rajeswara Rao,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE B.C.SAKSENA : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

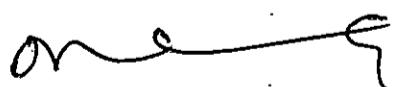
Oral Order (Per Hon.JUSTICE Mr.B.C.SAKSENA : VICE CHAIRMAN)

Heard Learned counsel for the parties.

2. The learned counsels agree that this OA itself may be disposed of at the admission stage itself. The applicant had made a representation claiming that his services prior to 18 years of age may be counted for purposes of his regularisation. The learned counsel for the applicant submitted that instead of directing the respondents to decide the representation which the applicant had earlier filed, the applicant may be permitted to file a comprehensive representation containing all the contentions and the facts which are sought to be advanced in this OA. The learned counsel for the respondents has no objection to an order being passed for a decision by the respondents on such a representation as and when filed.

3. Accordingly we direct that the applicant may file a fresh representation within two weeks from today and the respondents, on such a representation being filed, shall take a decision thereon and pass a speaking order within two months from the date of receipt of the said representation.

4. With the above observation the OA stands disposed of. No costs.



(R. RANGARAJAN)

MEMBER(ADMN.)

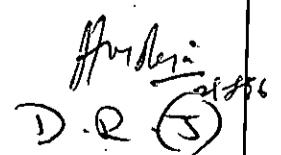


(B.C. SAKSENA)

VICE CHAIRMAN

Dated : The 26th August 1996.
(Dictated in the Open Court)

SPR


D.R. (S)

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..3..

O.A.NO.965/96

Copy to:

1. The Sub Divisional Officer,
Telephones, Vizianagaram.
2. The Telecom District Engineer,
Vizianagaram.
3. The Chief General Manager,
Telecommunications, Doosanchar Bhavan,
Nampally Station Road,
Hyderabad.
4. The Chairman,
Telecom Commission,
New Delhi.
5. One copy to Mr.K.Venkateswar Rao, Advocate,
CAT, Hyderabad.
6. One copy to Mr.V.Rajeswar Rao, Addl.CGSC,
CAT, Hyderabad.
7. One copy to Library,CAT, Hyderabad.
8. One duplicate copy.

YLKR

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Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

The Hon'ble Registrar is e-ConsuLaw

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 26/8/86

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 965/86

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

